

Telecom Regulatory Authority of India
A-2/14, Safdurjang Enclave,
New Delhi-110029

Notification

No. 16-6/2005-FA

March 4, 2005

In exercise of the powers conferred by section 36 read with para (i) of clause (b) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 and the Telecom Regulatory Authority of India, Service Providers (Maintenance of books of Accounts and Other Documents) Rules, 2002, and the order/ notification issued there under, the Telecom Regulatory Authority hereby makes the following regulation, namely-

1. Short title extent and commencement: -

(i) This Regulation may be called “The Reporting System on Accounting Separation (Third Amendment) Regulation, 2005 ” (6 of 2005).

(ii) It shall come into force on the date of its publication in the Official Gazette.

Deletion of Regulation 7

2. Regulation 7 and the entries relating thereto of the Reporting System on Accounting Separation Regulation, 2004, dealing with confidentiality, are hereby deleted.

Explanatory Memorandum

3. This Regulation contains at Annexure an Explanatory Memorandum that explains the background and reasons for issuance this regulation.

By order

(Harsha Vardhana Singh)
Secretary cum Principal Advisor

Explanatory Memorandum

Telecom Regulatory Authority of India has made a comprehensive Regulation on confidentiality of information provided to it, as such there is no necessity of having similar provisions in the Reporting System on Accounting Separation regulation, 2004, and therefore the relevant provision has been deleted.